

File No. 1-1110/SP(Biological Hazards)/FSSAI/2010
Food Safety and Standards Authority of India
(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India)
FDA Bhawan, Kotla Road, New Delhi-110002

The 7th November, 2017

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding microbiological requirements for meat, milk and their products.

FSSAI has notified the microbiological requirements for meat, milk and their products vide notification no. F.No. 1-1110(2)/SP(Biological Hazards)/FSSAI/2010 dated 10th October, 2016.

2. Further, final notification on microbiological requirements for fruits and vegetables was discussed in the 24th Food Authority meeting wherein it was decided to
 - (i) delete the phrase '*for releasing in the market*' from the first sentence in the second para under the heading 'Action in case of unsatisfactory result'.
 - (ii) delete the last sentence '*The final decision shall be drawn based on results with no provision for retesting for microbiological parameters*' in the first para under the heading 'Sampling Plans and Guidelines',due to the reason that product having short shelf life could not be released in the market till the result of analysis report since the testing of microbiological parameters would require minimum 5 days.
3. It was also decided in the meeting that the action similar to what has been proposed in the para above will be taken in respect of all regulations regarding microbiological requirements. Accordingly, enforcement of the provisions identical to those referred above, in the notified microbiological requirements for meat, milk and their products stand deferred w.e.f. 10.10.2017 while necessary amendments in the concerned regulations are notified finally.

4. Further, in Appendix B, under table 5A, in s. no. (3), in product category "Raw marinated/minced/comminuted meat" for the limits (cfu/g) occurring against yeast and mold count, the limit as " $m=1 \times 10^4$ " and " $M=5 \times 10^4$ ", as approved by the Food Authority as draft standards, is also operationalised herewith.

5. This issues with the approval of the Competent Authority in exercise of the power vested under Section 18 (2) (d) read with Section 16 (5) of the Food Safety and Standards Act, 2006.



(Sunil Bakshi)

Advisor (Codex/Regulations)

To

1. All Food Safety Commissioner.
2. All Authorised Officer, FSSAI.
3. All Central Designated Offices of FSSAI.

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI